

EMI INFRASTRUCTURE PRIVATE LIMITED											
LIST OF CREDITORS AS ON 26.02.2023											
UNDER CIRP ON ORDER OF HON'BLE NCLT, CHENNAI BENCH VIDE ORDER NO CP(IB)/178(CHE)/2022 DATED 01.02.2023 PUBLIC NOTICE ISSUED 04.02.2023 LAST DATE RECEIVE CLAIM 15.02.2023											
Sl. No.	NAME OF CREDITORS	ADDRESS		AMOUNT CLAIMED BY CREDITORS (RS.)	AMOUNT AS PER COMPANY RECORDS AVAILABLE TO US AS ON 31.03.2021	AMOUNT ADMITTED IN CRORE IN CIRP	SECURITY INTEREST, IF ANY, IN RESPECT OF SUCH CLAIMS IN RUPEES	UNSECURED PORTION OF THE SECURED CREDITORS CLAIM	COMMENT OF THE INTERIM RESOLUTION PROFESSIONAL	CLAIMS RECEIVED DATE	REMARKS
FINANCIAL CREDITORS :											
1	SHRIRAM FINANCE LIMITED	1.REGISTERED OFFICE:SRI TOWERS 14A SOUTH PHASE, INDUSTRIAL ESTATE, GUINDY,CHENNAI-600032 2. PRINCIPAL OFFICE WOCKHARDT TOWERS, 3RD FLOOR, WEST WING,C2, G BLOCK, BANDRA KURLA COMPLEX, BANDRA (E) -400051	sakthivel.m82@shrira mfinance.me, jayavel.s@shriramfina nce	7,87,78,328.01	4,24,43,093.00	7,66,95,954.32	2,59,00,000.00	5,28,78,328.01	1. Regarding reason for not admitting a portion of claim a.Tax on preclosure b.Balance of unbilled transactions amounting to Rs.20,82,373.69 has been not admitted as it can not been claimed as IBC and regulations made there under. However substantiation about above amount has been sought from the claimant and if the claimant provides further documents then it will be admitted c.Uncleared Cheque Amount 2. security interest As per ROC charge creation is only taken into account as security	14.02.2023 through e-mail	
2	HDB FINANCIAL SERVICES LIMITED	1.REGISTERED OFFICE RADHIKA,2ND FLOOR,LAW GARDEN ROAD,NAVRANGPURA,AHMEDABAD,GUJ ARAT 380009 2. 1ST FLOOR A1 SQUARE, OLD NO 37 NEW NO.15 HASTINAPURAM,DR. RAJENDRA PRASAD ROAD,CHENNAI 600044 3.4TH FLOOR LOYAL TOWERS,NO 68/2 GREAMS ROAD, CHENNAI 600 006	rsvn.rao@hdbfs.com shankar.s@hdbfs.com selvakumar.n@hdbfs.com	1,06,13,869.00	1,41,21,440.00	1,06,13,869.00	66,00,000.00	40,13,869.00	Regarding Security interest for 5 vehicles sanctioned for Rs.33,00,000/- each charges created with ROC for Rs.1,65,00,000/- However 3 Vehicles sold hence security interest has been proportionately reduced to 2 vehicles amount to Rs.66,00,000/- 2 The Claimant mentioned in the Form C claim form in col.no.4 (ii) security interest as NIL clarification sought as per the claim form.	15.02.2023 through e-mail from teamabjlegal@gmail.com	
3	MAHINDRA AND MAHINDRA FINANCIAL SERVICES LIMITED	1.REGISTERED OFFICE GATEWAY BUILDING, APOLLO BUNDER,MUMBAI 400001 2.BRANCH OFFICE AT NO.641,2ND FLOOR, 1ST CROSS, RBI LAYOUT,OPP TO ELITA PROMENADE APARTMENT,NEAR SBI BANK,J P NAGAR 7TH PHASE,BANALORE 560 078	narayana.surya@mahindra.com	2,16,12,894.00	1,27,58,855.00	1,27,58,855.00	0	2,16,12,894.00	The Claimant asked to substantiate the following 1.The total outstanding shown in the as per the statement of accounts is not tallying with the amount in the claim form. 2. Loan Agreement or vehicle hypothecation agreement or any court order or any other evidence to prove the outstanding . 3.Penal interest is claimed and no proof of levying the penal interest by way of any document is exhibited 4.Copies of the RC book not furnished 5. No information regarding status of the insurance 6. Certificate of incorporation of the claimant is not provided	e-mail dated 15.02.23 from NARAYANA.SURYA@mahindra.com	
4	IDFC FIRST BANK LIMITED	1.#KRM Towers,7th Floor, 1,Harrington Road, Chetpet,chennai,Tamil Nadu 600 031 2 #455 Amarasri Building,1st Floor, Anna salai,Teynampet, Chennai, Tamil Nadu 600 018	yunus.mohammed@idfcfirstbank.com gopi.gupta@idfcfirstbank.com sanjay.sonar@idfcfirstbank.com vijayaraghavan.ashwin@idfcfirstbank.com	1,66,44,948.00	1,15,38,459.00	1,15,38,459.00	33,20,941.00	1,33,24,007.00	1.Compay of the certificate of incorporation is not enclosed. 2. Mr.V.K.Yunus Mohammed have substantiated as LAP due as Rs.1,14,57,945 and loss on sale based post sale notice as Rs.2,157,628/- and one commercial vehicle not possessed balance as Rs.30,40,413 totalling to your claim of Rs.1,66,55,986 but it is not tallying with the statement of accounts needs further clarification 3.In Form C the declaration which you provided in affidavit does not contain the declaration of s.no.3 to 7 was not reproduced Hence request to correct as per the specified form c and verify accordingly. 4. Mr.V.K.Yunus Mohammed during his visit to my office to substantiate the LAP which he agree to provide connected documents of LAP as informed in my previous mail 5. The security interest created with ROC was Rs.1,66,04,705 . Since 4 vehicles repossessed and sold the security interest is reduced to Rs.33,20,941 is considered as the security interest (3320941 X 5 - 4 vehicles)	15.02.2023 by email sent from yunus.mohammed@idfcfirstbank.com	

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5	YES Bank assigned to J.C.Flowers ARC	RO: 12th Floor, Crompton Greaves House, Dr.Annie Besant Road, Worli, Mumbai, Maharashtra-400030	Ronak.bagaria@jcfarc.com Ashish.kumar@jcfarc.com Virali.shah@jcfarc.com	1,26,42,006.00	1,15,31,750.00	1,15,31,750.00	1,39,25,000.00	-12,82,994.00	1. Certification of incorporation not enclosed with the claim form 2. Assignment deed from yes bank to J.C.Flowers ARC not provided 3. POA to sign the claim form not provided 4.Statement of account for 6 loan account not provided 5. Loan agreement /Hypothecation deed not provided 6. Original loan was for AL2518 X 5 vehicles and 5 Generators . The information Whether the assets are repossessed and sold or not is not provided 7. RC of vehicle is not provided 8.NPA date not provided 9. To understand the late payment charges, CBC charges complete statement of accounts is needed	15.02.2023 through e-mail from ronak.bagaria@jcfarc.com	
6	Indostar Capital Finance Ltd.	Vignesh Tower, General Hospital Junction, Near Govindan's Hospital, Trivandrum-695035	shajimons@indostarcapital.com	7,12,66,891.00	3,50,67,444.00	3,50,67,444.00	6,17,21,500.00	95,45,391.00	1. Certification of incorporation is not provided 2. POA to sign was given for different purpose need board resolution to file the form C after commencement of CIRP 3.To confirm whether the vehicles are repossessed and sold if not an affidavit that the vehicle is not repossessed is to be given 4. Other arrears, Foreclosure charges and Broken period interest needs to be substantiate to admit the claim in full	15.02.2023 through email from shajimons@indostarcapital.com	
7	EQUITAS SMALL FINANCE BANK	4TH FLOOR,SPENCER PLAZA,No.769,phase II ,Anna Salai, Chennai 600 002	kumaran.r@equitasbank.com sunilraj@equitasbank.com anandakumar@equitasbank.com	1,00,23,072.00	74,23,695.00	74,23,695.00	99,99,000.00	24,072.00	1.Registered office address not provided in the claim form 2.Copy of the certificate of incorporation is not enclosed. 3.In the statement of accounts for account No.1. 70003891793 & 70003891969 It seems the account is closed and you are claiming for the write off and waiver. If it is the case I require the entire statement of accounts of the account numbers mentioned and further the loan agreement/hypothecation agreement and if it vehicles the copies of the RC is required 4.For 70003892080 I could consider the principal outstanding of + interest till 01.02.2023/. for the principal and any other charges payable as per the agreement clause. I can't consider other charges, prepayment charges and any other charges after the commencement of CIRP. 5. You have mentioned in the claim for col. 4 (ii) that amount claim covered under the security interest as NA which means the charge created if any with ROC has been stand withdrawn. Please clarify 6.if the assets are vehicles then you have furnish the copy of the RC and status of the insurance 7. Kindly provide the date of NPA of the borrower and other correspondence connected with the NPA	Email received on 18.02.2023 from kumaran.r@equitasbank.com	Rs.3333000 only to be taken in case if 2 vehicles sold as security interest
8	SREI EQUIPMENT FINANC LIMITED	1.Registered office:"VISWAKARMA" ,86C,TOPSIA ROAD (SOUTH), KOLKATA-700 046. 2.CORPORATE OFFICE: ROOM NO 12 & 13,2ND FLOOR,6A,KIRAN SHANKAR ROY ROAD, KOLKATA 700 001. 3.Plot No.Y-10 Block EP,Sector V,Salt Lake City, Kolkata-700 091	rajesh.agarwal@srei.com anirudh@srei.com sumit.sharma@srei.com maya.gupta@srei.com raza.imam@srei.com	1,12,80,349.00	95,52,048.00	95,52,048.00	1,12,80,349.00	0.00	Following substantiation sought from the claimant 1.The statement of account is not provided for contract no.146964 instead of that statement of account is provided for contract no.146336 twice 2.The copies of the RC of the vehicles are not attached with the claim form it is required to verify the status of vehicles 3. Whether the vehicles repossessed by you and sold, if so please furnish the details. 4. Current status of insurance of the vehicles whether it is renewed if not re possessed. 5. As per Hon'ble NCLT, Kolkata order in CP(IB)/294/2021 dated 8.10.21 the claimant is under CIRP Hence the administrator has only the power to file the claim form Please clarify in what authority Ms.sumit sharam has signed the claim form 6. What is the NPA date of the borrower and communication details regarding and connected with the date of NPA	e-mail dated 20.02.23 from raza.imam@srei.com	in case if the 5 AL chassis and 5 no's of transit mixers sold then the security interest will be reduced
	OPERATIONAL CREDITORS :			0.00							
	Total Financial Creditor			23,28,62,357.01	14,44,36,784.00	17,51,82,074.32	13,27,46,790.00	10,01,15,567.01			
	Total Operational Creditor			0.00	0.00	0.00					
	TOTAL :			23,28,62,357.01	14,44,36,784.00	17,51,82,074.32					UPDATED ON 26.02.2023